

HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 9TH SEPTEMBER, 2013 AT 2.00 P.M.

I. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

II. PRESENTATION, DISCUSSION AND VOTING ON THE EXCESS DEMANDS OVER GRANTS AND APPROPRIATIONS FOR THE YEARS 2008-2009, 2009-2010 AND 2010-2011.

THE FINANCE MINISTER to present the Excess Demands Over Grants and Appropriations for the years 2008-2009, 2009-2010 and 2010-2011.

(i) Demands for the year 2008-2009

Demand No. 3	A MINISTER	to move that a grant of a sum not exceeding ₹ 11,45,87,266/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2008-2009 in respect of <u>Home.</u>	Excess Over Grants and Appropriations for the year 2008-2009. Page – 1
Demand No. 8	A MINISTER	to move that a grant of a sum not exceeding ₹ 86,04,74,019/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2008-2009 in respect of <u>Buildings & Roads.</u>	Excess Over Grants and Appropriations for the year 2008-2009. Page – 2-3
Demand No. 10	A MINISTER	to move that a grant of a sum not exceeding ₹ 19,81,59,137/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2008-2009 in respect of <u>Medical & Public Health.</u>	Excess Over Grants and Appropriations for the year 2008-2009. Page – 4-5
Demand No. 15	A MINISTER	to move that a grant of a sum not exceeding ₹ 171,01,14,868/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2008-2009 in respect of <u>Irrigation.</u>	Excess Over Grants and Appropriations for the year 2008-2009. Page – 6
Demand No. 20	A MINISTER	to move that a grant of a sum not exceeding ₹ 1,76,75,027/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2008-2009 in respect of <u>Forests.</u>	Excess Over Grants and Appropriations for the year 2008-2009. Page – 7

Demand No. 22 A MINISTER to move that a grant of a sum not exceeding ₹ 750/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2008-2009 in respect of Cooperation. Excess Over Grants and Appropriations for the year 2008-2009. Page – 8

(ii) Demands for the year 2009-2010

Demand No. 6 A MINISTER to move that a grant of a sum not exceeding ₹ 194,62,17,581/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2009-2010 in respect of Finance. Excess Over Grants and Appropriations for the year 2009-2010. Page – 10

Demand No. 10 A MINISTER to move that a grant of a sum not exceeding ₹ 61,75,64,262/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2009-2010 in respect of Medical & Public Health. Excess Over Grants and Appropriations for the year 2009-2010. Page – 11-12

Demand No. 15 A MINISTER to move that a grant of a sum not exceeding ₹ 177,25,38,840/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2009-2010 in respect of Irrigation. Excess Over Grants and Appropriations for the year 2009-2010. Page – 13

(iii) Demands for the year 2010-2011

Demand No. 6 A MINISTER to move that a grant of a sum not exceeding ₹ 20,21,82,496/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2010-2011 in respect of Finance. Excess Over Grants and Appropriations for the year 2010-2011. Page – 14

Demand No. 24 A MINISTER to move that a grant of a sum not exceeding ₹ 198,58,13,506/- be made to regularize the charges already incurred in excess of the grant voted by the Legislative Assembly for the year 2010-2011 in respect of Irrigation. Excess Over Grants and Appropriations for the year 2010-2011. Page – 15

III. PRESENTATION OF SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT) FOR THE YEAR 2013-2014 AND THE REPORT OF THE ESTIMATES COMMITTEE THEREON.

- (i) THE FINANCE MINISTER to present the Supplementary Estimates (First Instalment) 2013-2014.
- (ii) THE CHAIRPERSON, ESTIMATES COMMITTEE to present the Report of the Committee on Estimates on the Supplementary Estimates (First Instalment) 2013-2014.

IV. SUPPLEMENTARY ESTIMATES (FIRST INSTALMENT)- 2013-2014.

1. Discussion on the estimates of expenditure charged on the revenue of the State.
2. Discussion and Voting on the Demands for Supplementary Grants.

Demand No. 2	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>1,01,16,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 2-Governor and Council of Ministers.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 1-3
Demand No.3	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>4,82,46,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 3-General Administraton.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 4-10
Demand No. 4	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>9,14,20,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 4-Revenue.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 11-13
Demand No. 5	A MINISTER	to move that a Supplementary sum not exceeding ₹ <u>5,12,40,000/</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 5-Excise and Taxation.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 14-16

Demand No. 6	A MINISTER	to move that a Supplementary sum not exceeding ₹ 2,05,42,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 6- Finance.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 17-19
Demand No. 7	A MINISTER	to move that a Supplementary sum not exceeding ₹ 35,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 7- Planning and Statistics.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 20-21
Demand No. 8	A MINISTER	to move that a Supplementary sum not exceeding ₹ 7,00,000/- for revenue expenditure and ₹ 500,00,00,000/ for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 8- Buildings & Roads.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 22-26
Demand No. 13	A MINISTER	to move that a Supplementary sum not exceeding ₹ 1,66,93,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 13- Health.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 27-28
Demand No. 15	A MINISTER	to move that a Supplementary sum not exceeding ₹ 70,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 15- Local Government.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 29-31
Demand No. 19	A MINISTER	to move that a Supplementary sum not exceeding ₹ 12,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 19- Welfare of SCs & BCs.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 32-33

Demand No. 20	A MINISTER	to move that a Supplementary sum not exceeding ₹ 38,07,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 20- Social Security and Welfare .</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 34-36
Demand No. 21	A MINISTER	to move that a Supplementary sum not exceeding ₹ 2,42,02,000/- for revenue expenditure and ₹ 7,00,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 21- Women and Child Development.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 37-40
Demand No. 23	A MINISTER	to move that a Supplementary sum not exceeding ₹ 108,27,60,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 23- Food and Supplies.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 41-43
Demand No. 25	A MINISTER	to move that a Supplementary sum not exceeding ₹ 96,50,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 25- Industries.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 44-46
Demand No. 30	A MINISTER	to move that a Supplementary sum not exceeding ₹ 1,75,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 30- Forest and Wild Life.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 47-48
Demand No. 31	A MINISTER	to move that a Supplementary sum not exceeding ₹ 17,50,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 31- Ecology and Environment.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 49-51

Demand No. 32	A MINISTER	to move that a Supplementary sum not exceeding ₹ 28,05,51,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 32- Rural and Community Development.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 52-55
Demand No. 33	A MINISTER	to move that a Supplementary sum not exceeding ₹ 16,00,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 33- Co-operation.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 56-57
Demand No. 35	A MINISTER	to move that a Supplementary sum not exceeding ₹ 1,30,00,000/- for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 35- Tourism.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 58-59
Demand No. 36	A MINISTER	to move that a Supplementary sum not exceeding ₹ 41,42,95,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 36- Home.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 60-68
Demand No. 37	A MINISTER	to move that a Supplementary sum not exceeding ₹ 4,45,00,000/- for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 37- Elections.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 69-73
Demand No. 38	A MINISTER	to move that a Supplementary sum not exceeding ₹ 2,000/- for revenue expenditure and ₹ 8,11,98,000/ for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 38- Public Health and Water Supply.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 74-77

Demand No. 40	A MINISTER	to move that a Supplementary sum not exceeding <u>₹ 458,10,00,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 40- Energy & Power</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 78-79
Demand No. 42	A MINISTER	to move that a Supplementary sum not exceeding <u>₹ 8,67,40,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 42- Administration of Justice.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 80-87
Demand No. 43	A MINISTER	to move that a Supplementary sum not exceeding <u>₹ 21,11,10,000/-</u> for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 43- Prisons.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 88-91
Demand No. 45	A MINISTER	to move that a Supplementary sum not exceeding <u>₹ 5,74,00,000/-</u> for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year ending 31 st March, 2014 in respect of <u>Demand No. 45- Loans and Advances by State Government.</u>	Supplementary Estimates (First Instalment) 2013-2014 Pages 92-93

CHANDIGARH :
THE 6TH SEPTEMBER, 2013.

SUMIT KUMAR
SECRETARY.